

- The eligibility of grant would arise only if the gap between ARR and ACS for the year has been reduced by at least 25% during the year judged against the benchmark for the year 2010-11.
 - This scheme would be available only for three years beginning 2012-13.
- ii. Incentive by way of capital reimbursement support of 25% of principal repayment by the State Government on the liability taken over by the State Government under the scheme. The amount to be reimbursed only in case the State Government take-over the entire 50% of the short term liabilities (corresponding to the accumulated losses) outstanding as on 31.3.2012. Detailed guidelines for the Transitional Finance Mechanism as outlined above would be notified separately.
- E. For financing of operational losses and interest for the first 3 years on diminishing scale, a separate arrangement would be worked out after due consultation to be held by Secretary, Department of Financial Services with representatives of the Ministry of Power and the concerned States. Remaining portion of the operating losses will have to be financed by the respective State Government.

The Scheme is effective from the 5.10.2012 and would remain open upto 31st December, 2012 or as extended by the Government of India. It is for State Governments to finalize the restructuring plans.

Capacity addition in power projects

582. SHRI T.M. SELVAGANAPATHI: Will the Minister of POWER be pleased to state:

- (a) whether it is a fact that Government hopes to make a capacity addition of 17,956 MW in the power sector during the year 2012-13;
- (b) if so, the details thereof;
- (c) whether it is also a fact that the country's gross energy generation has been assessed as 9,30,000 million units from the power plants in operation and those expected to be commissioned during the year 2012-13; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) The capacity addition target for the year 2012-13 is 17,956 MW comprising 802 MW hydro, 15,154 MW thermal and 2,000 MW nuclear capacity.

(c) and (d) The electricity generation target for the year 2012-13 is 9,30,000 million units (MU) comprising 3,87,005 MU in the Central Sector (including Bhutan import), 3,72,787 MU in the State sector and 1,70,208 MU in the Private Sector.

Special assistance to power deficient States

†583. SHRI DHIRAJ PRASAD SAHU: Will the Minister of POWER be pleased to state:

(a) whether Government proposes to provide special assistance to all such States and to the State of Jharkhand in particular, which are facing shortage of power;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (c) Under the Seventh Schedule concurrent List-III, entry 38 of the Constitution of India, electricity is a concurrent subject and as per section 30 of the Electricity Act, 2003, the States are mandated *inter-alia* to facilitate transmission and supply of electricity within the State for economical and efficient utilization of electricity including adequate supply of power. The Central Government allocates additional power from unallocated power available from Central Generating Stations (CGSS) to States/UTs including Jharkhand to mitigate the power shortage.

Debt recast package for discoms

584. SHRI D. RAJA:

SHRI M.P. ACHUTHAN:

Will the Minister of POWER be pleased to state:

(a) whether Government has announced a Rs. 1.9 lakh crore debt recast package for State power distribution utilities in the country; and

†Original notice of the question was received in Hindi.